

RAJKUMAR FORGE LIMITED

CIN: U28910PN1981PTC024155

Registered Off.: 1st Floor, 18, Shivaji Co-op Housing Society Ltd., Off Senapati Bapat Road, Pune,
 Maharashtra - 411 016; Tel: 020-25639050/51/52; Fax: 020-25639049;
 E-mail: info@rkforge.in and Website: www.rkforging.com

This Corrigendum to Detailed Public Statement ('Corrigendum') is being issued by Intensive Fiscal Services Private Limited (the 'Manager to the Offer') on behalf of Western India Forgings Private Limited, Krishankumar Jindal and Arun Jindal (the 'Acquirers') in respect of the Open Offer to the equity shareholders of Rajkumar Forge Limited (the 'Target Company' or 'RFL') pursuant to and in compliance with Regulations 3(1) & 4 of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011. This Corrigendum is being issued pursuant to changes/ amendments advised by SEBI vide their letter no. CFD/DCR2/OW/P/2016/19256/1 dated July 07, 2016 and should be read in conjunction with the Public Announcement filed on May 18, 2016 (Wednesday) and Detailed Public Statement ('DPS') appeared in The Financial Express (English-All Editions), Jansatta (Hindi-All Editions), Mumbai Lakshadeep (Marathi-Mumbai Edition) and Loksatta (Marathi-Pune Edition) on May 25, 2016 (Wednesday).

1) The Revised activity schedule of the Target Company is as follows:

Major Activities	Original		Revised	
Schedule of Activities	Date	Day	Date	Day
Date of Public Announcement	May 18, 2016	Wednesday	May 18, 2016	Wednesday
Date of Detailed Public Statement	May 25, 2016	Wednesday	May 25, 2016	Wednesday
Date by which Draft Letter of Offer will be filed with the SEBI	June 01, 2016	Wednesday	June 01, 2016	Wednesday
Last date for a Competitive Bid, if any	June 15, 2016	Wednesday	June 15, 2016	Wednesday
Date of receipt of the comments on Letter of Offer from SEBI	June 22, 2016	Wednesday	July 07, 2016	Thursday
Identified Date	June 24, 2016	Friday	July 11, 2016	Monday
Date by which Letter of Offer will be dispatched to the Shareholders	July 01, 2016	Friday	July 18, 2016	Monday
Last date for Revising the Offer Price/Number of Equity Shares	July 04, 2016	Monday	July 19, 2016	Tuesday
Last Date of announcement containing reasoned recommendation by committee of independent directors of RFL	July 05, 2016	Tuesday	July 20, 2016	Wednesday
Date of Advertisement announcing the schedule of activities for the open offer, status of statutory & other approvals, status of unfulfilled conditions (if any), Procedure for tendering acceptances etc.	July 08, 2016	Friday	July 22, 2016	Friday
Date of opening of the Tendering Period	July 11, 2016	Monday	July 25, 2016	Monday
Date of closing of the Tendering Period	July 22, 2016	Friday	August 05, 2016	Friday
Date by which the acceptance/rejection would be intimated and the corresponding payment for the acquired shares and/or share certificate for the rejected shares will be dispatched	August 05, 2016	Friday	August 23, 2016	Tuesday
Date of post offer advertisement	August 12, 2016	Friday	August 30, 2016	Tuesday

2) Addendum to Share Purchase Agreement dated July 11, 2016 between Acquirers and Sellers.

On 18th May 2016 the parties executed Share Purchase Agreement (together with all schedules, the "Agreement") whereby the Acquirers were to acquire 66.71% of the Equity Shares of Rajkumar Forge Limited from the Sellers. The parties desire to modify the agreement and update certain of the schedules thereto. This addendum dated July 11, 2016 will form an integral part of Share Purchase Agreement dated May 18, 2016 and the changes are outlined below:

Mr. Shantanu Kothavale one of the sellers to the agreement holds 10,04,100 equity shares in physical form. There are difficulties in conversion of equity share held by Mr. Shantanu Kothavale into demat Form as he is a Non-Resident Indian. Therefore the equity shares held by Mr. Shantanu Kothavale will be transferred in compliance of SEBI SAST Regulations, 2011, i.e. Regulation 10(5), 10(6), 10(7) and 29(2) to Mr. Rajkumar Kothavale within 15 days of execution of this addendum.

All the other terms and conditions remain unchanged.

The Acquirers and each of its directors accept full responsibility for the information contained in this Corrigendum and also for the fulfillment of his obligations laid down in the Regulations.

A copy of this Corrigendum will also be available at SEBI website at <http://www.sebi.gov.in>

Issued by Manager to the Offer on behalf of the Acquirers:



INTENSIVE FISCAL SERVICES PRIVATE LIMITED

Contact Person: Mr. Anand Rawal

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SEBI Registration No.: INM000011112

CIN: U65920MH1997PTC107272

Date : July 12, 2016

Place : Mumbai

PRESSMAN